

**APPELLATE TRIBUNAL FOR ELECTRICITY AT NEW DELHI**

**(APPELLATE JURISDICTION)**

**APPEAL NO. 292 OF 2018**

**&**

**APPEAL NO. 323 OF 2018**

**Dated : 28<sup>th</sup> February, 2019**

**PRESENT: HON'BLE MRS. JUSTICE MANJULA CHELLUR, CHAIRPERSON  
HON'BLE MR. B. N. TALUKDAR, TECHNICAL MEMBER (P&NG)**

**IN THE MATTER OF :**

**APPEAL NO. 292 OF 2018**

Adani Gas Limited

.... APPELLANT

**Versus**

Petroleum and Natural Gas Regulatory Board & Ors.

...RESPONDENTS

**Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan  
Mr. Mahesh Agarwal**

**Counsel for the Respondent(s) : Mr. Prashant Bezboruah  
Mr. Jitin Chaturvedi  
Mr. Shuaib Hussain  
Mr. Vidhi Thakur for R-1**

Mr. Gaurav Juneja  
Mr. Dibyanshu  
Mr. Aayush Jain  
Ms. Sylona Mohapatra for R-2

Mr. Gaurav Mitra  
Mr. Rohan Ganpathy for R-3

Mr. Sandeep Singh for R-4

**IN THE MATTER OF :****APPEAL NO. 323 OF 2018****IMC Limited****.... APPELLANT****Versus**

Petroleum and Natural Gas Regulatory Board &amp; Anr.

**.... RESPONDENTS**

**Counsel for the Appellant(s) :** Ms. Nafisa Khandepaskar  
Ms. Bhargavi Kannan  
Ms. Aishwarya Modi

**Counsel for the Respondent(s) :** Mr. Prashant Bezboruah  
for R-1  
  
Mr. Gaurav Mitra  
Mr. Rohan Ganpathy for R-2

**ORDER**

Since the Members of the Bench (including the Chairperson) differs in opinion, as envisaged under Section 34 of the Petroleum and Natural Gas Regulatory Board Act, 2006 read with Section 123 of the Electricity Act, 2003, these appeals are referred to the third Member i.e., Judicial Member of this Tribunal for hearing and expressing his opinion.

As there is divergent views/opinion on merits of the appeal, the status quo order shall continue till the reference is decided by the third Member.

List this reference before the Judicial member of this Tribunal on 07.03.2019 in Court II.

**(B.N. Talukdar)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**